

**(2011) 04 MAD CK 0450**

**In the Madras High Court**

**Case No : Writ Petition No. 10320 of 2011**

SBG Distributors Private Limited

APPELLANT

Vs

The Director of Customs, Central Board of Customs and  
Excise, Ministry of Finance, Department of Revenue and The  
Commissioner of Customs (imports)

RESPONDENT

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**Date of Decision : 21-04-2011**

**Acts Referred:**

**Citation : (2011) 04 MAD CK 0450**

**Hon'ble Judges : M. Jaichandren, J**

**Bench : Single Bench**

**Advocate : P. Saravanan, for the Appellant; T.R. Senthilkumar, for the  
Respondent**

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## **Judgement**

M. Jaichandren, J.—Heard the learned Counsel appearing on behalf of the Petitioner and the learned Counsel appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the representation, dated 04.02.2011, on merits, within a specified period.

3. The learned Counsel appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 04.02.2011, on merits and in accordance with law, as expeditiously as possible, not later than 6 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 04.02.2011, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is ordered accordingly. No costs.